

HIGH COURT OF JAMMU AND KASHMIR
(Office of the Registrar General at Srinagar)

CIRCULAR

No: 93

Dated: 28/09/2018

It has been observed that the District & Sessions Judges and other Judicial Officers are sanctioning casual leave in favour of Judicial Officers/ staff members in disregard of Rules 48 & 50 of the Jammu & Kashmir Civil Services (Leave) Rules, 1979. Accordingly, all the Principal District & Sessions Judges and Judicial Officers are impressed upon to ensure strict compliance of the aforesaid Rules particularly in the matter of grant of casual leave in combination with vacation/holidays.

(Sanjay Dhat)
Registrar General
27/9/18

No: 38447-70/ES Dated: 28/09/2018

Copy of the above forwarded to:

1. Principal Secretary to Hon'ble the Chief Justice, High Court of J&K, for information of Hon'ble the Chief Justice.
2. All Principal District & Sessions Judges of J&K State for information/circulation amongst all Judicial Officers of the District for strict compliance.
3. CPC e-Courts, High Court of J&K, Srinagar for uploading the same on the official website of J&K High Court.

Registrar General
27/9/18